

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, PRINCIPAL BENCH,
NEW DELHI**

I.A. No. 395 of 2021

in

Company Appeal (AT) No. 77 of 2019

IN THE MATTER OF:

Dr. Joe Verghese & Ors. ...Appellants

Vs.

M/s. OMEGA Hospitals Pvt. Ltd. & Ors. ...Respondents

Present:

For Appellant: Mr. Naveen R.Nath, Mr. Rahul Jain, Advocates

**For Respondent: Mr. Ajay P Johnson (R.1-3) and Mr. Saji P John,
Advocates for R. 1,3.**

**Mr. Krishnan Venugopal, Sr. Adv. With Mr. Abir
Phukan, Mr. Surya Prakash, Mr. Shivendra Singh,
Deepanshi Ishar and Ashkrit Tiwari, Advocates for R-
5**

Mr. PP Hegde, Advocate for R-2,4,6,7)

With

Company Appeal (AT) No. 105 of 2019

IN THE MATTER OF:

P.Mahabala Rai ...Appellant

Vs.

M/s. OMEGA Hospitals Pvt. Ltd. & Ors. ...Respondents

Present:

For Appellant: Mr. Ayush Choudhary, Advocate

**For Respondent: Mr. Krishnan Venugopal, Sr. Adv. With Mr. Abir
Phukan, Mr. Surya Prakash, Mr. Shivendra Singh,
Deepanshi Ishar and Ashkrit Tiwari, Advocates for R-
5**

Mr. Saji P John, Advocate for R. 1,3.

Mr. PP Hegde, Advocate for R-2,4,6,7)

ORDER

(Through Virtual Mode)

06.04.2021: Ld. Counsel for the Respondent Nos. 1 and 3 in CA(AT) No. 77 of 2019 filed objection to I.A. No. 395 of 2021 which is taken on record.

Ld. Counsel for the Respondent Nos. 2, 4, 6 and 7 submit that due to some difficulty he could not file Reply of the Application. However, provided copy of Reply to Counsel for Respondent No. 5.

At this Juncture, Ld. Counsel for the Respondent No. 5 submits that he has already received the copy of the objections. So he may be permitted to place on record the same alongwith Rejoinder to the Reply filed by Respondent Nos. 2, 4, 6 and 7. He is allowed to do so.

Ld. Counsel for the Respondent Nos. 2,4,6 and 7 undertakes to file the original Reply and Ld. Counsel for the Respondent No. 5 also undertakes to file original Rejoinder to Reply before the Registry to complete the record.

Ld. Counsel for the Appellant has not filed any Reply to the Application, however, he supports the application I.A. No. 395 of 2021.

Ld. Counsel appearing on behalf of the Appellant in CA (AT) No. 105 of 2019 supports the application I.A No. 395 of 2021.

We have heard the arguments of parties on I.A. No. 395 of 2021 at length.

Reserved for orders on I.A. No. 395 of 2021

The composition of Bench is changed, therefore, we have to hear the argument afresh on I.A. No. 2313 of 2020 and I.A No. 2314 of 2020 in CA (AT) No. 77 of 2019.

Let the matters be fixed on I.A. No. 2313 of 2020 and I.A No. 2314 of 2020 for consideration and hearing on **27th April, 2021.**

[Justice Jarat Kumar Jain]
Member (Judicial)

[Ms. Shreesha Merla]
Member (Technical)

SC/kam